

July, 2023



Newsletter

e-Committee, Supreme Court of India

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E-Sewa Kendra Inaugurated in 714 Gram Panchayats in District Sagar, Madhya Pradesh



Pursuant to the direction of the Director of Panchayat and Rural Development Department, Government of Madhya Pradesh and the order of Hon'ble The Chief Justice, High Court of Madhya Pradesh Jabalpur, an E-Seva Kendra was inaugurated on 18.07.2023 in Gram Panchayat Bhainsa, Janpad Panchayat Sagar, District Sagar (M.P.) Along with the lead inauguration, e-seva kendras were

also simultaneously launched in 714 gram panchayats in the District through video conferencing. Twelve types of services such as case information, certified copies, e-filing, e-payment, e-court mobile application, e-mulakat, legal services, video conferencing, judgement & order copy on email or Whatsapp, e-court project etc. will be provided free of cost to the public through these e-seva centres.

e-Inauguration of Online RTI Portal at High Court of Madhya Pradesh



The Online RTI portal was e-inaugurated on 18.07.2023 by Hon'ble Shri Justice Ravi Malimath, Chief Justice of the Madhya Pradesh High Court in the presence of Hon'ble companion Judges of the High Court and Principal District & Sessions Judges of all Districts Courts in the State. The High Court of Madhya Pradesh is the first in the country to develop an “integrated cloud based online RTI portal” with end to end paperless mode for the

District Judiciary and the same is being integrated with the High Court database. The Online RTI portal is a gateway for citizens to file online applications and get the desired information within a specified timeframe. The portal is interlinked with cyber treasury for making all types of online transactions. The RTI portal software will make the staff accountable as they will be involved in the preparation of requisite information required by the applicant in their respective establishment. The software also enables the State Public Information Officer and concerned staff to monitor all activity from filing of the application to its disposal. This facility is available with a single click on the e-RTI tab of the official website of the High Court of Madhya Pradesh, i.e. www.mphc.gov.in.

High Court of Uttarakhand Implements Neutral Citation

Generation of Neutral Citation Number	
 2023 UHC/1242	
Reserved HIGH COURT OF UTTARAKHAND AT NAINITAL	
Writ Petition (M/S) No. 1004 of 2008	
Rahat Yaar Khan and anotherPetitioners	
Versus	
State of Uttarakhand and othersRespondents	
Present : Mr. Vijay Bhatti, Advocate for the petitioners. Mr. J.P. Joshi, Additional Advocate General for the State. Mr. V.K. Kapurwan, Central Government Standing Counsel for the Union of India.	
Neutral Citation on Judgment/ Final Order pronounced after 17/ 07/ 2023	

Generate Neutral Citation No.

Neutral Citation No. (2022.UHC.1) generated successfully.

☒ Individual Cases ☐ Date wise

☐ Civil ☒ Criminal

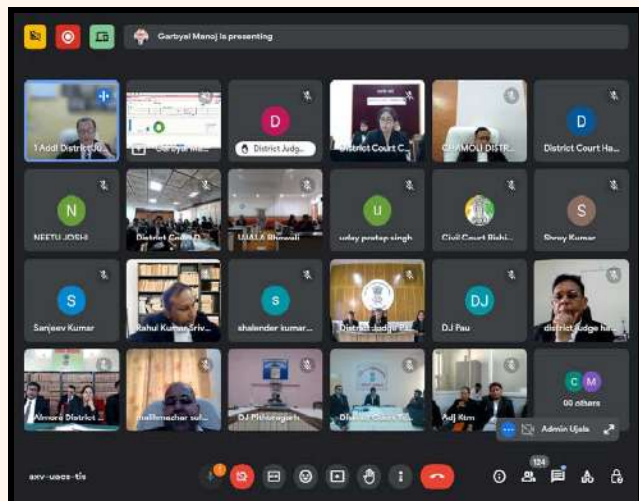
*Case Type: BA1-6

*Case No. 1 *Year. 2022 **Go**

On 17.07.2023, a Neutral Citation system was implemented in the High Court of Uttarakhand. Now, a 'Neutral Citation Number' is being generated in every disposed of case, before uploading the final order/judgement. Neutral Citations have also been successfully generated for all the

legacy Judgments/Final Orders of this Hon'ble Court. A training program for duty-holders of the Court was convened on 15.07.2022 with respect to generation of Neutral Citation in Judgments/Final Orders.

The Uttarakhand Judicial and Legal Academy Conducts a Training on CIS for All Judicial Officers



On 22.07.2023, a one day training programme on complete and accurate data entry in Case information system (C.I.S) software was conducted by Uttarakhand Judicial and Legal Academy, Uttarakhand for all the Judicial officers of the State. The training programme was inaugurated by Hon'ble Justice Sharad Kumar Sharma, Judge, High Court of Uttarakhand and Judge, In-charge, Uttarakhand Judicial and Legal Academy. Shri Manoj Garbyal, 1st Additional District Judge

(Dehradun)/Master Trainer, commenced the training programme by giving the participants an overview of the introduction of the CIS programme, the history of CIS, different versions of CIS, core and periphery modules and the importance of complete and accurate data entry. Later, Shri Anirudh Bhatt, 3rd Additional District Judge (Haridwar)/Master trainer, deliberated with the judicial officers about the Admin menu, DJPMC menu, Case proceedings menu, its sub menu, Proceedings Report menu and its sub menu. A discussion was also held on NJDG portal vis-a-vis CIS. In the last session Shri Anup Singh, OSD/C.P.C, High court of Uttarakhand discussed about the effective supervision of uploading complete and correct case information on CIS and NJDG portal.

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Faster Cases Record

From : 19-08-2023 To : 11-08-2023

[View](#)

Show: All |
 Pdf |
 Excel |
 Print

S.No.	Case Number	Party Name	Date	Bench	Order Remark	Order Pdf
1	BA1/15/12/2023	ANJIM Versus STATE OF UTTARAKHAND	11-08-2023	1086	ALLOWED. (11-08-2023 01:40 PM)	
2	BA1/83/2023	TUSHARI Versus STATE OF UTTARAKHAND	11-08-2023	1086	ALLOWED. (11-08-2023 08:01:30PM)	Order Acknowledgment 11-08-2023 08:10:30PM
3	BA1/710/2023	RAJINDER KALIR Versus STATE OF UTTARAKHAND	11-08-2023	1086	ALLOWED. (11-08-2023 01:27:33PM)	Order Acknowledgment 11-08-2023 08:17:30PM
4	BA1/475/2023	SAHIL Versus STATE OF UTTARAKHAND	11-08-2023	1086	ALLOWED. (11-08-2023 01:10:9PM)	Order Acknowledgment 11-08-2023 08:12:40PM
5	ABA/258/2023	ROHIT KOTHARI Versus STATE OF UTTARAKHAND	11-08-2023	1086	HEARD ISSUE NOTICE LIST ON 11.09.2023 (11-08-2023 01:08:10PM)	Order Acknowledgment 11-08-2023 08:26:10PM
6	CRLR/549/2023	KADEER AHMAD Versus STATE OF UTTARAKHAND	11-08-2023	1086	HEARD ADMT ISSUE NOTICE LIST ON 11.09.2023 AFTER FRESH CASES. BAIL APPLICATION IS ALLOWED. (11-08-2023 12:01:08PM)	Order Acknowledgment 11-08-2023 08:12:20PM
7	BA1/1600/2023	PRANOD KUMAR ALIAS RITIK Versus STATE OF UTTARAKHAND	11-08-2023	1086	ALLOWED. (11-08-2023 11:48:00AM)	Order Acknowledgment 11-08-2023 08:10:30PM

been developed and seamlessly integrated into the CIS framework. This periphery serves as a window to view and manage the cases for the FASTER system. During the case proceedings, the Bench Secretary selects the 'FASTER' option as per court order. Furthermore, the FASTER Cell of this Hon'ble Court, utilises the periphery to swiftly download the pertinent Orders and Judgments. Subsequently, without any delays, the FASTER Cell dispatches these documents via email, a secured network, to the 'duty-holders'.

Chhattisgarh State Judicial Academy Conducts a Training on "Ubuntu Linux Operating System-Cum-CIS" for Judicial Officers



A training programme for Judicial Officers was conducted by the Chhattisgarh State Judicial Academy in collaboration with the Computerization Committee of the High Court. Training on Ubuntu Linux Operating System-Cum-CIS was conducted from 02.07.2023 to 16.07.2023 at various District Headquarters. The Judicial Officers of the District Judiciary were imparted training by 11 Master Trainer Judicial Officers in coordination with 31 Potential Master Trainer Judicial Officers. The training included information on the

working of CIS & Periphery as well as various ECMT tools. The participants took part in the training over several days to increase their knowledge about the CIS software, Libre office, features of Ubuntu OS customised by e-Committee, use of digital signature and many more topics, which will be helpful to perform official work. In addition to training on Ubuntu/LibreOffice, training on report generation, procedure for generation of notice/summons, order/judgments and ICJS was also conducted.

Chhattisgarh State Judicial Academy Conducts a Training on "Computer Skill Enhancement Program" for Ministerial Staff of the High Court



An one-day training programme for Ministerial Staff of the High Court was held on 08.07.2023 at Chhattisgarh State Judicial Academy in collaboration with the Computerization Committee of the High Court. Training was conducted under the valuable guidance of Hon'ble Mr. Justice P. Sam Koshy, Chairman of the Committee for Computerization, Weeding and Digitization of Records of High Court and District Courts and under the supervision of the Registrar. The training was successfully conducted with the help of Chhattisgarh State

Judicial Academy, Bilaspur. 41 Ministerial Staff of the High Court participated in the training, which was conducted by Shri Sanjay Kumar Kashyap, Scientist-C, OIC-NIC, High Court Computer Cell, Shri Naresh Kumar Choudhary, Assistant Registrar(IT), Shri Prince Kashyap, Software Engineer and Shri Ashok Singh Paikra, Computer Programmer, High Court Computer Cell.. Among other things, computer Hardware Components, Software, Linux/Ubuntu operating system, E-filing & e-Pay, Tools for paperless Court such as LibreOffice Suite & PDF apps, VC & Hybrid Hearing, Data Management, overview of Periphery Softwares, Servers and Digitization to be used for computerization were discussed with the participants.

High Court of Kerala Introduces Machine Scrutiny of Bail Applications



The Kerala High Court, with an aim to enhance efficiency and expediency in e-filing and to reduce human efforts in the process, has introduced Machine Scrutiny of Bail Applications from 10.07.2023. Guidelines for the same have been issued. An option is available in the module to select

either 'Auto Scrutiny' or 'Scrutiny by Filing Scrutiny Officer' for scrutiny of Bail Applications till 01.08.2023. After evaluation of the module, mandatory Machine Scrutiny for all bail applications would be effective from 01.08.2023. Shri R. N. Sandeep, Advocate, High Court of Kerala has been praised by Hon'ble Mr. Justice Muhamed Mustaque, Chairman, Computer Committee, High Court of Kerala for staying up to date with technological developments in the court's e-filing system and submitting the first-ever bail application through machine scrutiny.

Paperless Courts In The Kerala High Court

In furtherance of implementation of paperless courts, paperless mode of functioning (hybrid mode) was

introduced in the Court of Hon'ble Mr. Justice Raja Vijayaraghavan V. w.e.f. 01.03.2023 and now it has been

decided to initiate paperless mode in Crl.MC-Admission matters also in the court of his Lordship (Court 7B) w.e.f

24.07.2023. At present, Seven Benches are functioning in paperless mode in the High Court of Kerala.

E-Filing In The District Judiciary of Kerala

The Kerala High Court has decided to introduce mandatory e-filing of all case types except criminal cases instituted on final reports by Police/other investigating agencies in all the Courts in the District Judiciary with effect from 01.08.2023. In connection with this, VC meetings of the Honourable

Computerization Committee Judges, IT Directorate with the Nodal Officer and the Office Bearers of all the Bar Associations were held from 18.07.2023 to 20.07.2023 and from 25.07.2023 to 26.07.2023 to discuss the implementation of mandatory e-filing of all case types in all the Courts in the District Judiciary.

Training Programs for eSewa Kendra, e-Office and IT Staff of Kerala



A Training was conducted for IT Staff, e-sewa Kendra staff and the

technical assistants on 22.07.2023 on “Updation and modifications in applications/ software in High Court” Over 27 participants attended the training programme. Another Training on eOffice for all Ministerial staff at all courts in Pathanamthitta was held from 04.07.2023 to 06.07.2023. 208 staff members attended the training sessions on three days.

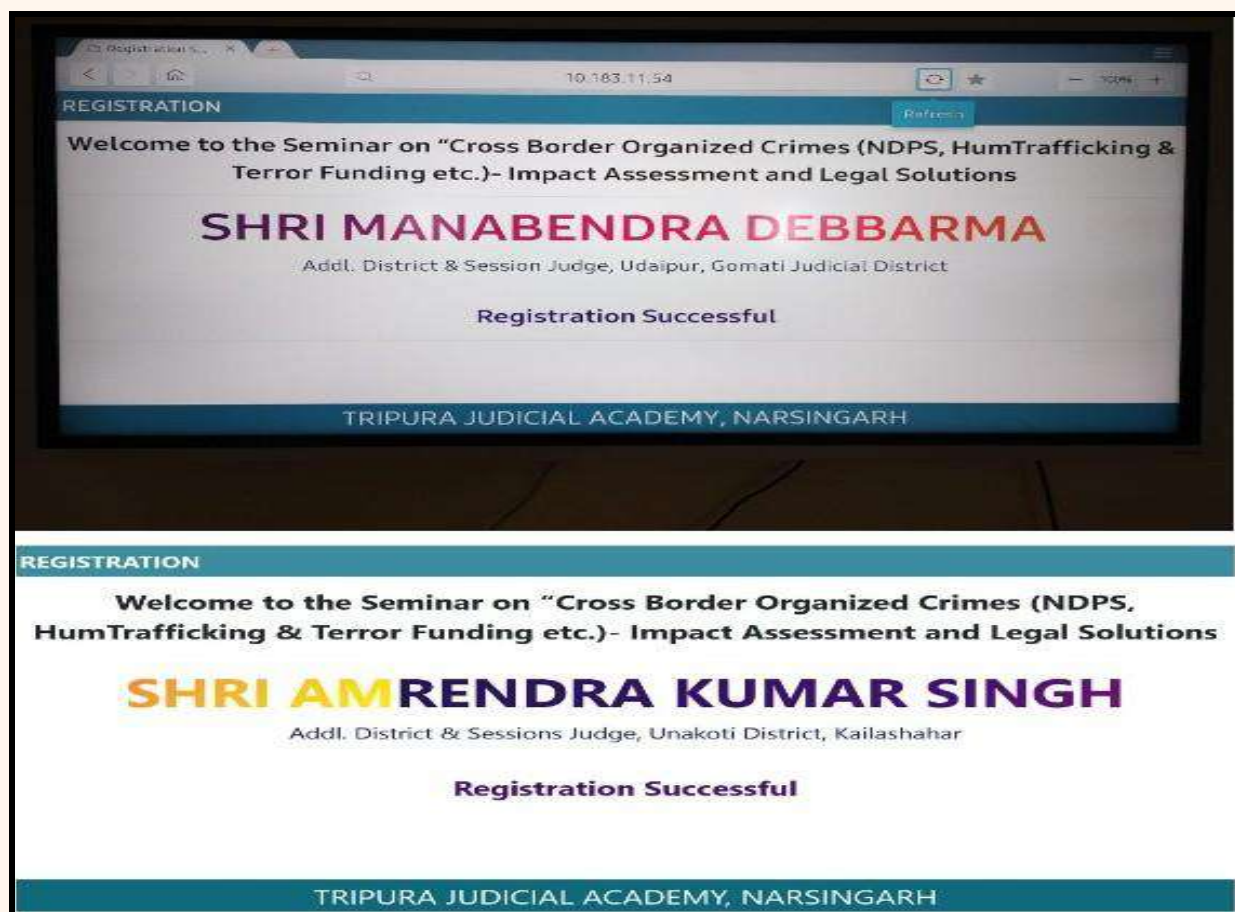
Interaction Through Video Conferencing on Data Entry of Reasons for Delay In CIS for Pending Cases in Bihar



Hon'ble Judges of eCommittee, Patna High Court interacted with the Judicial Officers of Bihar through Video Conferencing on 15.07.2023 in light of the direction received from the Hon'ble eCommittee, Supreme Court of India. The judicial officers were instructed to make data entry for reasons of delay in CIS for all

cases pending in Courts for more than 2 years, ensure complete and accurate data entry of Acts and Sections related to the cases in CIS Software, ensure that undated cases are minimised to zero, transfer the cases of closed Courts to the running Courts and monitor progress on a regular basis.

High Court of Tripura Develops Paperless Registration System



A Paperless Registration System module has been developed by the in-house technical team of High Court of Tripura for registration of participants during the Seminar on "Cross Border Organized Crimes (NDPS, Human Trafficking & Terror Funding etc.) - Impact Assessment

and Legal Solutions" organised by Tripura Judicial Academy under the aegis of High Court of Tripura on 29.07.2023. This application facilitates keeping record of all the registered participants in electronic mode along with an e-Certificate generation facility.

Tripura High Court Develops a Periphery module to record delays

DELAY ENTRY STATUS REPORT					
HOME					
Select Database		Addl. District and Sessions Judge Establishment Kamalpur			GO
Sl.No.	Court No.	Case No.	Date of Registration	Age of Case	Delay Reason
1	1 - Addl District and Sessions Judge	S T Type 1.0013/1993	1993-10-08	29 Years 10 Months 0 Days	3 - One or more accused absconding/not appearing
2	1 - Addl District and Sessions Judge	S T Type 1.0055/1997	1997-11-25	25 Years 8 Months 14 Days	3 - One or more accused absconding/not appearing
3	1 - Addl District and Sessions Judge	S T Type 1.0002/1998	1998-01-07	25 Years 7 Months 1 Days	3 - One or more accused absconding/not appearing
4	1 - Addl District and Sessions Judge	S T Type 1.0009/2001	2001-06-05	21 Years 2 Months 3 Days	3 - One or more accused absconding/not appearing
5	1 - Addl District and Sessions Judge	S T Type 1.0059/2002	2002-09-24	20 Years 10 Months 15 Days	3 - One or more accused absconding/not appearing
6	1 - Addl District and Sessions Judge	S T Type 1.0008/2003	2003-02-23	20 Years 5 Months 16 Days	3 - One or more accused absconding/not appearing
7	1 - Addl District and Sessions Judge	S T Type 1.0020/2003	2003-06-30	20 Years 1 Months 19 Days	10 - Awaiting for documents
8	1 - Addl District and Sessions Judge	S T Type 1.0009/2004	2004-03-26	19 Years 4 Months 13 Days	3 - One or more accused absconding/not appearing
9	1 - Addl District and Sessions Judge	S T Type 1.0035/2004	2004-08-11	18 Years 11 Months 28 Days	3 - One or more accused absconding/not appearing
10	1 - Addl District and Sessions Judge	S T Type 1.0060/2004	2004-10-16	18 Years 9 Months 23 Days	3 - One or more accused absconding/not appearing
11	1 - Addl District and Sessions Judge	S T Type 1.0019/2005	2005-03-15	18 Years 4 Months 24 Days	3 - One or more accused absconding/not appearing
12	1 - Addl District and Sessions Judge	S T Type 1.0076/2005	2005-08-10	17 Years 11 Months 29 Days	3 - One or more accused absconding/not appearing
13	1 - Addl District and Sessions Judge	S T Type 1.0050/2007	2007-10-08	15 Years 10 Months 0 Days	10 - Awaiting for documents
14	1 - Addl District and Sessions Judge	S T Type 1.0025/2008	2008-09-26	14 Years 10 Months 13 Days	10 - Awaiting for documents
15	1 - Addl District and Sessions Judge	S T Type 1.0015/2012	2012-04-04	11 Years 4 Months 4 Days	3 - One or more accused absconding/not appearing
16	1 - Addl District and Sessions Judge	S T Type 1.0019/2013	2013-06-27	10 Years 1 Months 12 Days	10 - Awaiting for documents

A periphery module has been developed by the in-house technical team of the High Court of Tripura for generating instant reports of cases pending for more than 2 years for which delay reason data has not been entered by the concerned ministerial staff of the District &

Sub-Divisional Courts of Tripura. This module is being utilised for effective monitoring and compliance of the direction of the eCommittee, Supreme Court of India for entering the “Reason for Delay” in all cases pending for more than 2 years.

Punjab & Haryana High Court Website Provide Access of Restricted Category Cases

High Court of Punjab and Haryana
Chandigarh

WELCOME to Case Status System of Punjab and Haryana High Court.

Download Judgments/Orders in Restricted Category Cases

*Case Type: FAO-M: (FIRST APPEAL ORDER-MATRIMONIAL) *Case Number: 20 *Case Year: 2020

Search Case

Restricted Category Judgments/Orders Download: FAO-M-20-2020

Case-ID	FAO-M-20-2020
Registration Date	10-FEB-20
Diary No.	3491460
Party Details	XXXXXX
Advocate Name	D S PHERUMAN
District	MOHALI (SAS NAGAR)
Case Category	14.4-MATRIMONIAL DISPUTE/DIVORCE MATTER AGAINST U/S 10,11,12,13,13A & 13B OF HMA
Main Case Details	---
Status	DISPOSED OF on 19-MAY-2023 by HON'BLE MRS. JUSTICE LISA GILL; HON'BLE MR. JUSTICE HARPREET SINGH BIRAR

Judgments/Orders in Restricted Category cases can be downloaded by concerned Litigant(s)/Advocate(s) only. For downloading the Judgments/Orders, please make sure that your mobile number is registered in High Court, for the specified case.

Please Select Your Mobile Number: Enter Complete Number: Generate OTP

Restricted category cases of the High Court of Punjab and Haryana such as cases pertaining to the Juvenile Justice Act, Official Secrets Act, Intelligence Agencies, domestic violence, sexual offences against women and children have been hidden from the public view as directed by Hon'ble Supreme Court

From time to time. However, to facilitate access to the orders/judgments in restricted cases by concerned Advocates and litigants, special access has been given through e-diary (case management software) and through the website of the Court.

Hands On Training on Paperless Courts for High Court Staff of Rajasthan



For management of paperless courts, a unique in-house "Peripheral Paperless Module" programme has been developed with separate logins for Hon'ble Judges, Court Masters, Registry Officers, Section In-charge, dealing clerks, Scanning Agency etc. Dealing Clerks, through their logins, can insert, append and bookmark the newly filed documents or newly

generated pages and tag files. For the purpose of making all the courts paperless, requisite hardware i.e. touch screen, display etc. have been procured and installed. For the purpose of smooth functioning of paperless courts, extensive hands-on training has been conducted for the High Court Staff on 12.07.2023 and 15.07.2023.

The Rajasthan High Court Extends Mandatory E-Filing of All Fresh Division Bench Matters

RAJASTHAN HIGH COURT	
No.PA/RG/Misc./2023	Date: 20.07.2023
NOTIFICATION	
In continuation of this office previous notification no.PA/RG/Misc./2020 dated 08.04.2020; no.PA/RG/Misc./2021 dated 20.12.2021 and PA/RG/Misc./2022 dated 17.12.2022, it is hereby notified that from 01.10.2023, filing of all fresh Division Bench Matters irrespective of filed by State Government, or Central Government or by private parties shall be only through mandatory e-filing in terms of guidelines dated 09.01.2020 (As amended on 20.12.2021) issued for e-filing in Rajasthan High Court, copy of which is enclosed herewith. For this purpose, the learned Advocates/ litigants with a view to get accustomed to the system of e-filing, are advised to start e-filing of all types of Division Bench Matters w.e.f. 01.08.2023 and after e-filing, the hardcopy shall be filed in term of Sec. 1, 11 and 15 of Guidelines for E-filing (As amended on 20.12.2021). On and after 01.10.2023, no physical filing shall be entertained for such type of matters, except in accordance with the guidelines for e-filing (as amended from time to time). In above cases, filing of reply, affidavit, application etc. etc. either by private party or by Government shall also be through mandatory e-filing. e-filing will be done on e-filing portal of Hon'ble e-Committee, Supreme Court of India, the link of which is https://efiling.ecourts.gov.in/raj/. The task of e-filing requires scanning and thereafter uploading the same on e-filing portal with relevant data entry which may be done by concerned advocate/person(s) from their home or office or any other place. For convenience, the facility of scanning and/ or e-filing has also been made available on e-filing Counters in Rajasthan High Court Jodhpur and Jaipur Bench through M/s Enhira Software Solutions Ltd. which is already doing scanning and digitization work in Rajasthan High Court, where computer system will also be made available to concerned advocate/ litigant for the purpose of entering user ID and password on e-filing portal. After login, assistance of personnel of the aforesaid firm may be taken for required entries for e-filing. By Order <i>C.P. Sharma</i> REGISTRAR GENERAL Date: 20.07.2023 No.PA/RG/Misc./2023/1384 Copy forwarded to the following for information and necessary action:- 1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court. 2. P.S. to All Hon'ble Judges, Rajasthan High Court	

In continuation of its previous notification dated 20.12.2021 regarding mandatory e-filing in all types of cases filed on behalf of Central and State Government w.e.f. 01.01.2022 and notification dated 17.12.2022 regarding mandatory e-filing of 16 case types w.e.f. 01.01.2023, filing of all fresh Division Bench matters is being made mandatory in the Rajasthan High Court through e-filing portal w.e.f. 01.10.2023. To get accustomed to the system of e-filing, the learned Advocates/ litigants, have been advised to start e-filing Division Bench Matters w.e.f. 01.08.2023. Notification dated 20.07.2023 has been issued in this regard.

Number of Cases Dealt With (Virtual Hearings) on VC in High Courts and District Courts as on 31st July 2023

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	241644	4829051	5070695
2	Andhra Pradesh	380258	1417565	1797823
3	Bombay	41653	108970	150623
4	Calcutta	143167	84886	228053
5	Chhattisgarh	103353	53481	156834
6	Delhi	318966	4773938	5092904
7	Gauhati – Arunachal Pradesh	2299	8131	10430
8	Gauhati – Assam	266233	372939	639172
9	Gauhati – Mizoram	3963	13268	17231
10	Gauhati - Nagaland	947	702	1649
11	Gujarat	388969	195805	584774
12	Himachal Pradesh	183915	135661	319576
13	Jammu & Kashmir	258615	481373	739988
14	Jharkhand	220523	655137	875660
15	Karnataka	1231461	131851	1363312
16	Kerala	162216	564491	726707
17	Madhya Pradesh	671271	838762	1510033
18	Madras	1435227	380994	1816221
19	Manipur	38695	15288	53983
20	Meghalaya	3853	35509	39362
21	Orissa	304349	263723	568072
22	Patna	277203	2272127	2549330
23	Punjab & Haryana	581047	2079396	2660443
24	Rajasthan	231796	182924	414720
25	Sikkim	490	13702	14192
26	Telangana	299031	190327	489358
27	Tripura	10667	14736	25403
28	Uttarakhand	80703	42780	123483
	TOTAL	7882514	20157517	28040031

Status of Implementation of Rules of Video Conferencing as on 31.07.2023

Sr. No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	27	27
	Not Implemented	1	1

Status of Implementation of Rules of e-Filing as on 31.07.2023

Sr. No.	High Court	Whether the Rules of e- Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	22	21
	Not Implemented	6	7

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of e-Sewa Kendras as on 31.07.2023

Sr. No.	High Court	Whether the e- Sewa Kendra is implemented in High Court	Whether the e- Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	8
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	1
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	10
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	22
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	28
18	Madras	Yes	Yes	2
19	Manipur	Yes	Yes	16
20	Meghalaya	Yes	Yes	12
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	95
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	10
	Implemented	26	25	819
	Not Implemented	2	3	2

Statistics of Virtual Courts as on 31.07.2023

S.No.	Establishment_Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	73179	73175	359	19176	13274581
2	Chhattisgarh Traffic Department	101	87	0	37	81500
3	Gujarat Traffic Department	235471	143745	187	4970	3044400
4	Haryana Traffic Department	878564	869801	1510	23423	18346601
5	Himachal Pradesh Traffic Dept.	161047	70055	98	2177	4399953
6	Jammu Traffic Department	200029	160018	1051	43037	24446290
7	Karnataka Traffic Department	48516	48483	119	41188	344990720
8	Kashmir Traffic Department	387756	385317	11999	81181	44447495
9	Kerala (Police Department)	720183	716921	1695	69473	36235793
10	Kerala Transport Department	514773	508829	3302	89307	129070828
11	Madhya Pradesh Traffic Dept.	54268	39939	64	2144	1598300
12	Maharashtra Transport Dept.	41759	25891	20	1539	2432605
13	Meghalaya Traffic Department	437	314	0	34	21000
14	Notice Branch Delhi Traffic Dept.	14775010	14392324	79558	1381354	982496706
15	Odisha Traffic Ctc-Bbsr Commissionerate	346188	323983	669	21458	20681001
16	Pune Traffic Department	6080	6056	18	594	114650
17	Rajasthan Traffic Department	27587	25491	1150	10372	6821520
18	Tamil Nadu Traffic Department	168618	145771	1359	80737	743842590
19	Tripura Traffic Department	373	372	1	4	2900
20	Uttar Pradesh Traffic Department	10799472	8316182	29154	525506	310786926
21	Uttarakhand Traffic Department	985	951	2	18	17500
22	Virtual Court Delhi (Traffic)	4903090	4876981	106828	1645017	1630054002
23	Virtual Court Gujarat (Transport)	1354	0	0	0	
24	West Bengal Traffic Department	73360	64593	78	3556	2138952
	Total	34418200	31195279	239221	4046302	4319346813

Status of Implementation of e-Payments as on 31.07.2023

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	20
	Not Implemented	5	8

Status of Implementation of ICJS as on 31.07.2023

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	24
	Not Implemented	4

E-Filing Total Count as on 31.07.2023

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	0	571	571
2	Andhra Pradesh	High Court	12947	0	12947
3	Bombay	Both Court	106914	225722	332636
4	Calcutta	High Court	3599	0	3599
5	Chhattisgarh	Both Court	1	1	2
6	Delhi	District Court	0	535044	535044
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	806	1455	2261
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	53911	0	53911
12	Himachal Pradesh	Both Court	1463	59100	60563
13	Jammu & Kashmir	Both Court	13964	3060	17024
14	Jharkhand	Both Court	2	100	102
15	Karnataka	Both Court	19	999	1018
16	Kerala	District Court	0	248041	248041
17	Madhya Pradesh	District Court	0	8	8
18	Madras	Both Court	13852	74899	88751
19	Manipur	High Court	512	0	512
20	Meghalaya	Both Court	0	0	0
21	Odisha	Both Court	4386	28121	32507
22	Patna	Both Court	396019	77	396096
23	Punjab & Haryana	Both Court	15798	5454	21252
24	Rajasthan	Both Court	14255	2439	16694
25	Sikkim	Both Court	2515	3104	5619
26	Telangana	Both Court	3641	0	3641
27	Tripura	Both Court	3177	167	3344
28	Uttarakhand	Both Court	4	480	484
	Total		647785	1188842	1836627

Training/Awareness Programmes in July 2023

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	02.07.2023 - 16.07.2023	ECT_3_2022-23	Chhattisgarh State Judicial Academy	Ubuntu-linux-OS cum CIS	Judicial officers (Master trainers & Potential master trainers)	42
2	08.07.2023	ECT_15_2022-23	Chhattisgarh State Judicial Academy	Training on Computer Skills	Ministerial Staff of HC	41
3	22.07.2023	ECT_11_2022-23	Kerala Judicial Academy	Updation/ notification in application/ software	IT staff/ eSewa kendra staff/ technical assistant	27
4	04.07.2023- 06.07.2023	ECT_9_2022-23	Kerala Judicial Academy	eOffice	Ministerial Staff	208
5	12.07.2023 & 15.07.2023	ECT_15_2022-23	Rajasthan High Court Jaipur Bench	Hands on training to High Court Staff on running of paperless courts	High court staff	107
6	22.07.2023	ECT_16_2022-23	Uttarakhand state Judicial Academy	Data entry in CIS	Judicial officers	243
7	03.07.2023	ECT_14_2022-23	Jharkhand Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial officers	148
8	03.07.2023/ 05.07.2023/ 12.07.2023/ 17.07.2023	ECT_17_2022-23	West Bengal Judicial Academy	ICT & e-Courts Induction Programme for the newly recruited Civil Judges	Newly recruited civil judge junior division	34
TOTAL						850
